GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION LOK SABHA UNSTARRED QUESTION No.1142 TO BE ANSWERED ON 17.12.2018

Directives to Universities to Stop Appointments

1142. DR. BOORA NARSAIAH GOUD:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether University Grants Commission (UGC) has recently issued directives to all Central Universities, State Universities and Deemed Universities receiving grant-in-aid from the Government or UGC to stop appointment of academic staff;

(b) if so, the details of the directives and the reasons for issuing such directives at a time when institutions of higher learning are screaming for academic staff;

(c) whether the implementation of reservation policy can be linked to stopping recruiting academic staff; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. SATYA PAL SINGH)

(a) to (d): The recruitment of faculty was being done based upon clause 6(c) and 8(a)(v) of University Grants Commission (UGC) guidelines, 2006 which prescribe that the cadre or unit for determining reservation roster points should be 'University/college' and not "Department/ subject'.

The Hon'ble Allahabad High Court in its order of C.M.W.P.No.43260 of 2016 dated 07-04-2017 quashed this Guideline.

Implementation of these orders could lead to reduction in the posts to be reserved for Scheduled Castes, Scheduled Tribes and Other Backward Classes. An Inter-Ministerial Committee was constituted to examine the issue. Subsequently, on the recommendations of the Inter- Ministerial Committee and after consulting the Law Ministry, the UGC and the Ministry have filed separate SLPs on 12-04-2018 and 16-04-2018 respectively before the Hon'ble Supreme Court of India.

Meanwhile, in view of the matter being sub-judice, directions have been issued by the UGC to the Higher Educational Institutions to postpone the recruitment process, if it is already underway.